

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

**Application No. C/MISC/86580/2018
Appeal No. C/85944/2015**

(Arising out of Order-in-Original No. 06/CAC/CC(G)/SRP/
CBS(Admn) dated 28.01.2015 passed by Commissioner of
Customs (General), Mumbai)

Forbes & Co. Ltd.

Appellant

Vs.

**Commissioner of Customs (Gen)
Mumbai**

Respondent

Appearance:

Shri Nazish Alam, Advocate

for appellant

Shri Trupti Chavan, Asst. Commr (AR)

for respondent

CORAM:

Hon'ble Mr. S.K.Mohanty, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of Hearing/Decision: 17.12.2018

FINAL ORDER NO...A/88186/2018

Per: S.K.Mohanty

Learned Advocate appearing for the appellant submits that the appellant wants to withdraw the appeal and made submissions to such effect. Submissions of the learned Advocate are considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Order dictated in Court)

**(Sanjiv Srivastava)
Member (Technical)**

**(S.K.Mohanty)
Member (Judicial)**